

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 791 of 2020**

**In the matter of:**

**Dhiren Shantilal Shah**

**....Appellant**

**Vs.**

**Amma Lines Pvt. Ltd & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Nitesh Jain, Advocate.**

**Mr. Dhiren S Shan, Liquidator**

**Respondents: Mr. Naman Tandon, Mr. Sumant Batra, Advocates.**

**Mr. Sandeep Bajaj, Advocate (Caveator)**

**ORDER**

**(Through Virtual Mode)**

**09.11.2020:** Appellant appearing in person submits that his learned counsel is indisposed being affected by COVID-19. He also submits that another connected appeal (Company Appeal (AT) (Insolvency) No. 926 of 2020) is also pending for consideration before Court-III.

Mr. Sumant Batra, Advocate representing the Respondents submits that the instant appeal has been filed against an order seeking clarification of an earlier order passed by the Adjudicating Authority and now Company Appeal (AT) (Insolvency) No. 926 of 2020 has been preferred against the basic order which is pending consideration before Court-III. It would, therefore, be appropriate to send for the record of Company Appeal (AT) (Insolvency) No. 926 of 2020 also and to club the same with the instant appeal for consideration.

Contd/-.....

List this appeal along with Company Appeal (AT) (Insolvency) No. 926 of 2020 on 2<sup>nd</sup> December, 2020 at 2.00 P.M.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

*AR/g*